COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO.107 of 2017 & IA NOS. 146 & 147 OF 2017

Dated: 25th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Inox Air Products Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh

Mr.Saransh Shaw Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-1, RERC

Mr. M.G.Ramachandran

Ms. Poorva Saigal for R-2 to R-4

ORDER

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 19.07.2017. Dasti, in addition, is permitted.

List the matter on <u>19.07.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 24.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.06.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai)
Chairperson